© കേരള സർക്കാർ Government of Kerala 2018



Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

## കേരള ഗസററ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

വാല്യം 7	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	<b>2018 ജൂൺ 12</b> 12th June 2018	നമ്പർ No.
Vol. VII		<b>1193 ഇടവം 29</b> 29th Idavam 1193	
voi. v ii		<b>1940 ജ്യേഷ്ഠം 22</b> 22nd Jyaishta 1940	140.

## PART I

Notifications and Orders issued by the Government

Motor & Mechanical Workers Union, C.I.T.U., C.I.T.U. Bhavan, Kollam in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the denial of employment to Sri V. Thomas, Mechanic by the management of K. P. Traders, Main Road, Kollam is justifiable or not? If not what relief the workman is entitled to?

By order of the Governor,

Sonia Washington,
Deputy Secretary to Government.

നിയമ വകുപ്പ് നിയമ (എച്ച്)

വിജ്ഞാപനം

നമ്പർ 23152/എച്ച് 3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 മേയ് 7.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-o 5-o വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച്, കേരള സർക്കാർ, ശ്രീ. എം. എഫ്. വർക്കി, അഡിക്കേറ്റ്, മരക്കാശ്ശേരിൽ ഹൗസ്, കടക്കരപ്പള്ളി പി. ഒ., ചേർത്തല, ആലപ്പുഴ-688 529 എന്നയാളെ ആലപ്പുഴ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട ചേർത്തല താലൂക്ക് പ്രദേശത്തേക്ക് 3-6-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ച് വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 34/97/ALPA) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്, നിയമ സെക്രട്ടറി.